4762

- (a) the amount spent on the development and research of Homoeopathic System of Medicine by the Central Government during the year 1963-64, 1964-65 and 1965-66; and
- (b) whether any financial assistance is being provided by the Central Government to Homoeopathic Medicai Colleges, if so, the names of the Colleges and the amounts

provided annually to them?

THE MINISTER OF HE\LTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) and (b) The Government of India have sanctioned to the various Institutions from 1963-64 to 1965-66 the grants shown against their names for the development and research of Homoeopathic System of Medicine as per statement laid on the Table of the House.

#### STATEMENT

Name of the College		Amount of grants		
		1963-64	1964-65	1965-66
•		Rs.	Rs.	Rs.
1.	Andhra Provincial Homoeopathic Medical College and Hospital, Gudivada	53,333	59,792	59,573
2.	Athurasramam Homoeopathic Medical College and Hospital, Kottayam	44,725	35,672	50,000
3.	Bombay Homoeopathic Medical College and Hospital, Bombay	50,000	75,250	60,000
4.	Nehru Homocopathic Medical College and Hos- pital, Delhi	1,32,000	**	.,
5.	D. N. De Homoeopathic Medical College and Hospital, Calcutta	20,000	20,000	20,000
6.	Midnapore Homoeopathic Medical College and Hospital, Midnapore	20,000	20,000	20,000
7.	Calcutta Homoeopathic Medical College and Hospital, Calcutta	15,400	16,162	18,794
	38	3,35,458	2,26,876	2,28,367

## T RECOMMENDATIONS OF COMMITTEE ON TRANSPORT POLICY AND COORDINATION

\*709. SHRI K. SUNDARAM: Will the Minister of Planning and Social Welfare be pleased to state the action proposed to be taken by Government on the recommendations of the Committee on Transport Policy and Coordination?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASHOKA MEHTA) : The report of the Committee on Transport Policy and Coordination has been under consideration within the Ministries concerned, in the Planning Commission and in the State Governments. The recommendations in the report dealing with road transport were recently discussed at a conference convened by the Ministry of Trans-

port and Aviation with the State Transport Secretaries. The report is proposed to be placed before the Cabinet Committee on Transport in the near future.

# TAGREEMENT WITH ITALY FOR FERTILISERS

- ♦728. SHRI M. S. OBEROI: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that an agreement has recently been signed between India and Italy for the purchase of fertilisers worth 2 million dollars from that country; and
- (b) if so, the salient features of the agree-

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) and (b) A statement is laid on the Table of the Rajya Sabha.

Transferred from the 29th August, 1966.

#### STATEMENT

Written Answers

An agreement for \$ 2 million credit from Italy was signed on the 4th August, 1966. The credit will be repaid within fifteen years starting from the end of the twelfth month following the date of the signature of the Financial Agreement (yet to be finalised) in twenty-five instalments of equal amount to be paid every six months, the first being due three years after the date of the signing of the Financial Agreement. The loan bears an interest rate of 2.5 per cent per annum. The credit will be utilised to finance the import of feriilisers from Italy.

### REPRESENTATION FROM THE POONA FRENCH POLISH MANUFACTURERS' ASSOCIATION

- 901. Shrimati TARA RAMCHANDRA SATHE: Will the Minister of FINANCE be pleased to state:
- (a) whether Government have received a representation from the Poona French Polish Manufacturers' Association, who have started the business after 6th July, 1963; and
  - (b) if so, Government's reaction thereon?
- THE MINISTER OF FINANCE (SHRI SACHJNDRA CHAUDHURI): (a) Yes, Sir.
- (b) The matter is under active consideration of the Government.
- 902. [Translerred to the 9th September, 1966].
- 903. [Transferred to the 9th September, 1966].

### STANDARD OF MEDICAL EDUCATION

- 904. SHRI ABDUL GHANI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:
- (a) whether the Medical Council of India has prescribed the minimum standard of medical education, as provided in Section 19-A(1) of the Indian Medical Council Act, 1956:
  - (b) if so, what is the standard prescribed;
- (c) whether Government have received comments from the State Governments reidinc..Xhe .standard; if so, what are the
- (d) whether it has come to tne of Govenment that certain State o'g

ments have started a course in medical education, which is below the prescribed standard; if so, which are those States; and

to Questions

(e) what steps are being taken by Government to see that the minimum prescribed standard be adopted by each State 7

THE MINISTER OF HEALTH AND FAMILY PLANNING (Dr. Sushila Nayar) (a) Yes.

(b) to (e) The standard prescribed by the Medical Council of India entails a regular course of medical study of 5\* years' duration including one year compulsory rotating internship, as incorporated in the "Recommendations of the Medical Council of India on Professional Education (Under-graduate Medical Curriculum)." It leads to the M.B.B.S., degree. In accordance with the provision of sub-section (2) of section 19-A of the Indian Medical Council Act, 1956, the curriculum was forwarded by the Council to all State Governments for comments wilhin ihree months from the furnishing of a copy thereof. No comments were received from any State Governments within the prescribed period. The curriculum has been examined by the Government of India and the Council informed in April, 1966. The matter will be finally considered at the next meeting of the Council (Oct. 1966).

According to available information, the Government of Maharashtra, has started a licentiate course in medicine, which is below the prescribed standard, to meet shortage of medical practitioners in the State against the advice of the Central Governmen!. As an interim measure, a condensed licentiate course is also bein' run in the States of Gujarat and Kerala for the benefit of those who have qualified from Integrated Ayurvedic Apart from the statutory institutions. requirements of the Indian Medical Council laying down the minimum standards, financial assistance is being given to the States by the Central Government for opening new Medical Colleges following the M.C.I, standards and for improving the existing ones. The question of preventing the training of a substandard category of doctors has been discussed by the Central Council of Health on which all State Governments are represented. The Council is of the view that sue\* training should not be given.